**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF RAJYA SABHA STARRED QUESTION NO.250 FOR ANSWER ON 29TH AUGUST 2012 REGARDING “UNRESOLVED ISSUES IN INDIA-EU FTA”**

(a) to (d) The Government of India is negotiating a bilateral Broad Based Trade and Investment Agreement (BTIA) with the European Union (EU) and negotiations were launched in Brussels on 28-29 June, 2007 based on the recommendations of the High Level Trade Group at the 7th India-EU Summit in October, 2006 in Helsinki. Till now, fourteen rounds of negotiations have been held and negotiations across various sectors are ongoing and are at an advanced stage. As is consistent with previous and established practice in ongoing negotiations, it would be premature to share the details of negotiations, including the unresolved issues and efforts being made to resolve them on account of sensitivities involved. Disclosures before finalisation of the Agreement may adversely affect India’s position in the negotiations. Views of concerned stakeholders are continuously taken into consideration to determine negotiating positions to ensure that the agreement, when concluded, will lead to enhanced bilateral trade in goods and services and flow of investments.

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